

did not take place between the parties and the State Governments?

SHRI S. N. MISHRA: No, Sir, we have not received any such memoranda submitted by the political parties to the State Governments.

SHRI BHUPESH GUPTA: May I know whether, in view of this thing, Government have considered the advisability of getting the Planning Commission, because planning is a Central subject, to take the initiative in this matter and to impress upon the State Governments with all the authority at their command that such consultations should take place immediately between the Planning Commission authorities, the Government and the Opposition parties?

SHRI S. N. MISHRA: This has already been replied to by the Prime Minister.

HOUSING COLONIES FOR WEAVERS

*278. **SHRI P. N. RAJABHOJ:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the All-India Handloom Board has sanctioned grants during the current Plan period for the construction of housing colonies for weavers; and

(b) if so, what are the details of the scheme?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

STATEMENT

Central assistance is admissible according to the following pattern, for the construction of housing colonies for handloom weavers:

(a) The cost of construction of each house, including the cost of land, should not exceed Rs. 3,600 per house.

(b) Two-thirds of the cost is met as a loan and the remaining one-third as a grant.

(c) The loan is repayable in 25 equated annual instalments of principal and interest. The loans will carry normal rates of interest.

(d) State Governments are to ensure that housing schemes are sponsored only on behalf of well-established weavers' co-operative societies, with good financial strength and whose affairs have consistently been managed satisfactorily.

(e) Only such weaver-members of the society as genuinely stand in need of housing should be made eligible for assistance.

During the Second Plan period, up to the 31st March, 1960, the All India Handloom Board has approved schemes for a total of 4300 houses, the assistance admissible being Rs. 49,48,253 as grant and Rs. 1,17,59,701 as loan.

श्री पा० ना० राजभोज : माननीय मंत्री जी कृपा कर के क्या बतलायेंगे कि इस काम के लिये कुछ सहकारी संस्थाओं को कर्ज भी दिया जायेगा ?

श्री एन० कानूनगो : स्टेटमेंट में बतला दिया गया है कि कर्जा कैसे दिया जाता है और उस की क्या क्या शर्तें हैं ।

श्री पा० ना० राजभोज : कर्जा कितनी को दिया गया है और कैसे दिया जाता है यह बात मालूम है लेकिन मैं यह पूछना चाहता हूँ कि कितनी ऐसी सहकारी संस्थाएँ हैं जिन को कर्जा दिया जायेगा ?

श्री एन० कानूनगो : सहकारी संस्थाओं के जरिये से यह काम होता है और स्टेट्स गवर्नमेंट यह काम करती है ।

श्री पा० ना० राजभोज : वीवर्स की फिलान्ती सहकार संस्थायें हैं जिन्होंने नै हैंडलूम बोर्ड से मकान के लिये कर्जा मांगा है ?

श्री एन० कानूनगो : अभी तक ग्रान्ट के तौर पर ४६,४८,२५२ रुपया और लोन के तौर पर १,१७,५६,७०१ रुपया दिया जा चुका है ।

श्री पा० ना० राजभोज क्या राज्य सरकारों की ओर से इस सिलसिले में कोई योजना आई है ।

श्री एन० कानूनगो : सब प्रोजेक्ट राज्य सरकारों की ओर से आते हैं ।

SHRI V. C. KESAVA RAO: May I know the State-wise allocation of funds and also the funds allotted to Andhra Pradesh?

SHRI N. KANUNGO: The list is a very long one. As far as Andhra Pradesh is concerned, the figures are as follows:

Houses sanctioned	990
Finance assistance—		
		Rs.
as loan	..	25,77,974
as grant	..	7,78,756

Shri V. C. KESAVA RAO: May I know whether the amount is given only to the co-operative societies or to individuals also?

SHRI N. KANUNGO: No, not to individuals.

SHRIMATI SAVITRY DEVI NIGAM: May I know the actual amount that has been spent and the number of houses which have been constructed during the Second Five Year Plan period?

SHRI N. KANUNGO: It will take a long time to read.

SHRI K. P. VERMA: Could the hon. Minister give any information regarding Madhya Pradesh? What is the amount sanctioned?

SHRI N. KANUNGO: Evidently Madhya Pradesh has not sent in any proposal.

SHRIMATI SAVITRY DEVI NIGAM: Is it a fact that a large amount of money has not been spent? Is it also a fact that the Handloom Board has complained that because the conditions laid down are so difficult for the handloom weavers to fulfil that this amount has not been spent?

SHRI N. KANUNGO: No, Sir. The progress of construction is going on fairly well.

SHRI P. RAMAMURTI: Does the hon. Minister know that some of these colonies have not been occupied unfortunately, though the construction was over about two years ago, and if so, has the Government of India done anything to find out the reasons for their non-occupation?

SHRI N. KANUNGO: It is the property of the societies and they are expected to have tenants for them. I have no information that any of the colonies have not been occupied for two years.

SHRI DAYALDAS KURRE: May I know, Sir, whether this kind of facility has also been given to the weavers of the silk industry?

SHRI N. KANUNGO: Yes, all weavers who are members of co-operative societies.

MR. CHAIRMAN: Next question.

FOREIGN EXCHANGE SOUGHT FOR AFRO-ASIAN CONVENTION ON TIBET

*279. { SHRI BHUPESH GUPTA †:
DR. A. SUBBA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether Government were approached for sanction of any foreign

†The question was actually asked on the floor of the House by Shri. Bhupesh Gupta.